

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

**DIARY No.03(033)/2018**

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudication Authority Rules, 2016

In the matter of:

Punjab National Bank ... Financial Creditor  
-Versus-  
M/s. Shree Sanyeeji Ispat Ltd. ... Corporate Debtor

**Order delivered on 14<sup>th</sup> June, 2018**

**Coram:**

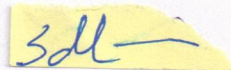
**Present: Hon'ble Mr Justice P. K. Saikia, Member (J)**

For the applicant/Financial Creditor : Mr. A. Ganguly, Advocate  
For the Non-applicant/Corporate Debtor : Mr. Kaushik Goswami, Advocate  
Mr. Arinjoy Sandilya, Advocate

**ORDER**

**Per Hon'ble Mr. Justice P. K. Saikia, Member (J):**

1. Mr. A. Ganguly, learned counsel appears on behalf of the applicant/ financial creditor. Mr. Kaushik Goswami and Mr. Arinjoy Sandilya, learned counsel for the appear representing the non-applicant/corporate debtor.
2. The corporate debtor has filed copy of the affidavit-in-opposition. As prayed for, by the parties, the matter is adjourned till 18<sup>th</sup> July, 2018 for hearing.

  
(Adjudicating Authority)  
National Company Law Tribunal  
Guwahati Bench, Guwahati.

Dated, Guwahati, 14<sup>th</sup> June, 2018

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